

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

APPLICATION NO. OF

Applicant (s)

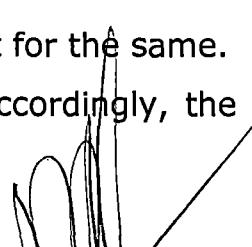
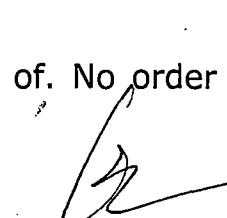
Respondent (s)

Advocate for

Advocate for

Applicant (s)

Respondent (s)

Notes of the Registry	Orders of the Tribunal
	<p><u>OA No. 129/2012</u> <u>Date of Order: 19.07.2012</u></p> <p>Mr. Vijay Mehta, counsel for applicants. Mr. Ankur Mathur, proxy counsel for Mr. Vinit Mathur, counsel for respondents.</p> <p>Learned counsel for the applicants submitted that this case is covered as per Annexure-A/6 order dated 28.11.2011. Counsel for the respondents also agreed to the same.</p> <p>In that case, the respondents shall consider the case of these applicants in the light of the order of the Tribunal at Annexure-A/6 dated 28.11.2011, and pass appropriate order within 2 months. Both the parties consent for the same.</p> <p>Accordingly, the OA is disposed of. No order as regards costs.</p> <p> [B.K.Sinha] Administrative Member</p> <p> [Dr.K.B.S.Rajan] Judicial Member</p> <p><u>rss</u></p>